

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.401
CP(CAA)/28(AHM)2023
In
CA(CAA)/12(AHM)2023

Proceedings under Section 230-232 of
Co. Act, 2013

IN THE MATTER OF:

GNRL Oil & Gas Ltd
(Transferor Co.)

.....Applicant

GNRL Oil & Gas (I) Ltd
(Transferee Co.)

.....Respondent

Order delivered on: 06/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Dharmishtha Raval, Adv.
For the Respondent :

ORDER

Following clarifications are sought by the bench:

- The applicant is directed to provide valuation certificate of the non-applicant transferor company.
- Issue fresh notice to RBI to seek letter of objection if any, and to the other regulator (Director of Hydrocarbons).
- Provide asset liability statement of transferor company as on 31 December or 31 March in USD or Rupee terms.

Ld. Counsel for the applicant undertook to file the clarification affidavit within one-week. Registry is directed to issue notice upon Reserve Bank of India.

Order is de-reserve.

List for filing clarification affidavit on 13.06.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)